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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4681/2021

ROSINA NASIR

..... Petitioner

Through: Mr.Abhik Chimni, Mr.Lakshay Garg
and Mr.Shashwat Mehra, Advs.

versus

JAWAHARLAL NEHRU UNIVERSITY & ANR.

..... Respondents

Through: Ms.Mrinmayee Mahapatra, Adv. for
R-1
Mr.Apoorv Kurup, CGSC with
Ms.Nidhi Mittal, Adv. for R-2

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

09.07.2021

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This matter is being heard through video-conferencing.

1. Counter affidavits have been filed by the JNU / UGC. Let copies of the same be sent to the learned counsel for the petitioner during the course of the day.

2. Mr.Abhik Chimni, learned counsel, would submit that the petitioner has not been paid salary w.e.f. April, 2020. Mr.Chimni has also submitted that the petitioner is working in the JNU as she is supervising two students, who are pursuing research. In this regard, he has drawn my attention to Annexures P-17 and P-28. The learned counsel for the JNU states that the necessary grant has not been received from the UGC. There is an inter se

issue between the UGC and JNU inasmuch as, it is the stand of the UGC, that the necessary documentation has not been received from the JNU.

3. Be that as it may, as the petitioner has not been paid salary for more than a year, I direct the arrears of the salary w.e.f. April, 2020 till date shall be released to the petitioner within one week from today by the JNU/R-1. Any inter se issue between the UGC and the JNU shall be worked out by their officers. Any delay beyond the period of one week in releasing the arrears of the salary shall be taken seriously including proceeding under the provisions of Contempt of Court Act.

4. Rejoinder(s) be filed to the counter affidavit(s) filed by the UGC and the JNU within three weeks from today.

5. List the writ petition for hearing on September 07, 2021.

V. KAMESWAR RAO, J

JULY 9, 2021/bh